

An application has also been filed by the appellant for condonation of delay in refiling the appeal.

Having heard learned counsel for the appellant and being satisfied with the grounds, the delay in preferring the appeal is condoned.

I.A. No. 4105 of 2019 stands disposed of.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansilal Bhat]
Member (Judicial)

/ns/gc/